

ITEM NO.7

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWRIT PETITION(S)(CIVIL) NO(S). 422/2022

MUMBAI CITY DISTRICT GYMNASTICS ASSOCIATION & ORS. PETITIONER(S)

VERSUS

THE DEPUTY CHARITY COMMISSIONER MUMBAI & ORS. RESPONDENT(S)

(FOR ADMISSION and IA No.82863/2022-EXEMPTION FROM FILING O.T. and
IA No.82866/2022-APPROPRIATE ORDERS/DIRECTIONS)

Date : 03-06-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA
(VACATION BENCH)

For Petitioner(s)

Mr. Somiran Sharma, AOR
Mr. Ganesh Gadhe, Adv.
Mr. Tabarak Husain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The present writ petition has been filed questioning the elections of the Trust (Mahatashtra Amateur Gymnastic Association) which was published on 29.04.2022 and as per the election programme, submission of nomination forms are over and the date of voting is 04.06.2022, i.e. tomorrow.

Learned Counsel for the petitioners has tried to persuade that in terms of letter dated 06.05.2022, certain persons, who are otherwise not eligible, are also permitted to cast vote.

We are not inclined to express any opinion at this stage.

However, after the election process is over and if the petitioners have any grievance in reference to the pre/post election process, they are at liberty to avail remedy available under the law in an appropriate proceeding.

The writ petition is without substance and is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)